

The whole point is that the craze for gold must go. The craze for gold ornaments must be combated. It is this craze for gold which has created a lot of problems, encouraging smuggling and all the infamous activities connected with the port of Duboi which have been a source of so much concern and difficulty for our Finance Ministry. So it must be done away with.

MR. CHAIRMAN : We will proceed with this the next day and now take up non-official business.

14.58 hrs.

✓ **ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AMENDMENT) BILL***

(Amendment of sections 2, 4 etc.)

श्री जाजं फरनेन्डीज : (बम्बई दक्षिण) सभापति महोदय, मैं आपकी इजाजत से प्रस्ताव करता हूँ कि अखिल भारतीय चिकित्सा विज्ञान संस्था अधिनियम, 1956 में संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the All India Institute of Medical Sciences Act, 1956."

The motion was adopted

✓ श्री जाजं फरनेन्डीज : मैं विधेयक पेश करता हूँ।

WEALTH TAX (AMENDMENT) BILL*

(Insertion of new section 16A)

SHRI BENI SHANKER SHARMA (Banka) : I beg to move for leave to introduce a Bill further to amend the Wealth-Tax Act, 1957.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Wealth-Tax Act, 1957."

The motion was adopted.

SHRI BENI SHANKER SHARMA : I introduce the Bill.

14.59 hrs.

✓ **CODE OF CIVIL PROCEDURE (AMENDMENT) BILL—Contd.**

(Omission of section 87B) By Shri M. N. Reddy

MR. CHAIRMAN : We now proceed with further consideration of the following motion moved by Shri M. Narayana Reddy on the 25th July 1969 :

"That the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration."

Shri M. N. Reddy may continue. He has taken 8 minutes. 52 minutes are left for this Bill.

श्री जाजं फरनेन्डीज (बम्बई-दक्षिण) : सभापति महोदय, मेरा नियम 340 के अन्तर्गत एक प्रस्ताव है कि श्री नारायण रेड्डी के विधेयक पर वृहस समाप्त की जाय।

मेरा इस बारे में यह कहना है कि आज सुबह तमाम अखबारों में...

SHRI S. M. BANERJEE (Kanpur) : He wants to raise a point of order under rule 340.

15 hrs.

MR. CHAIRMAN : I am not allowing it. Nothing will go on record. He must give proper notice.

SHRI B. P. MANDAL (Madhipura) : Under rule 340 no notice is needed. Any time after the motion has been made a Member might move that the debate on the motion be adjourned. So, there is no question of notice.

श्री जाजं फरनेन्डीज : मेरे प्रस्ताव का कहना यह है कि आज दिल्ली के तमाम अखबारों में और देश के अखबारों में भी यह खबर छपी है कि प्रधान मंत्री की जान को खतरा है।